

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

Before

**THE HON'BLE MR. JUSTICE SHAJI P. CHALY**

**&**

**THE HON'BLE MRS. JUSTICE M.R. ANITHA**

Friday, the 8<sup>th</sup> day of May, 2020/18<sup>th</sup> VAISAKHA, 1942

**W.P.(C) No. 9537 of 2020**

**Petitioner :**

Manoj, Formerly Circle Inspector of Police, Haripad, Now working as Circle Inspector of Police, Ambalappuzha, Alappuzha District. Residing at Pournami, Peringala P O, Kayamkulam, pin 690502.

By Adv. Sri P Sreekumar

**Respondents :**

1. State of Kerala represented by its Secretary, Home Department, Government Secretariat, Thiruvananthapuram, pin 695001 through Government Pleader High Court of Kerala, Ernakulam Kochi- 682031
2. Kerala State Human Rights Commission represented by its Registrar, Turbo Plus Towers, PMG Junction, Vikas Bhavan P O, Thiruvananthapuram, Pin 695033
3. Aswathy, W/o Arun, Kanne Parambil House, Thamallackal, Kumarapuram, Karthikappally, Alappuzha- 690 548.

SRI. BIMAL K. NATH, SR. GP

This Writ Petition (Civil) having come up for orders on 08.05.2020, along with WPC NO. 8110/2020, the court on the same day passed the following:

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT

THE HONOURABLE MR. SHAJI. P. CHALY AND MRS. M. R. ANITHA.

FRIDAY, THE 08<sup>th</sup> DAY OF MAY, 2020/18<sup>th</sup> VAISAKHA, 1942

W.P(C)NO.8110 OF 2020

PETITIONER

SHRI. ARUN S., AGED 32 YEARS,  
S/O SIVANANDAN, KANNEPARAMBIL,  
THAMALLAKKAL .P.O.,  
ALAPUZHA - 690548

BY ADVS. SRI. A. RAJASIMHAN  
SMT. USHAKUMARI. P.

RESPONDENTS

- 1 PRINCIPAL SECRETARY,  
DEPARTMENT OF HOME AFFAIRS,  
GOVT. SECRETARIAT, STATUE,  
THIRUVANANTHAPURAM - 695011.
- 2 STATE POLICE CHIEF,  
PUBLIC HEAD QUARTERS,  
THIRUVANATHAPURAM - 695014.

R1-2 BY SRI. GOVERNMENT PLEADER  
SRI. BIMAL K. NATH

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON  
08.05.2020 ALONG WITH WPC 9537 /2020, THE COURT ON THE SAME  
DAY DELIVERED THE FOLLOWING:

**ORDER**

**Shaji P. Chaly, J.**

Interim Stay granted in W.P.(C) No.9537/2020 will stand extended for a period of one month.

2. Writ Petitions are connected. The issue raised is in respect of the order passed by the Kerala Human Rights Commission in HRMP No.10050 of 2017. The learned counsel for the petitioner in WP(C) No. 8110 of 2020 presses for an early hearing in the matter, since according to him, the Human Rights Commission has taken a decision to award compensation to the petitioner and suggested other consequential actions against the petitioner in the connected writ petitions, taking into account the evidence let in by the petitioner, his wife and other independent witnesses. In that view of the matter, post the Writ petitions for hearing on 25.05.2020.

3. The learned counsel for the petitioner in WP(C) No. 9537 of 2020 is directed to hand over a copy of the Writ petition to the counsel appearing in the connected case and the parties are directed to file counter in the Writ petitions before the posting as above.

**SHAJI P. CHALY, JUDGE.**

**M.R. ANITHA, JUDGE.**

SM